

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADITYA THERMOPACK PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	ADITYA THERMOPACK PRIVATE LIMITED
2	Date of incorporation of corporate debtor	03/05/2013
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25190DL2013PTC251551
5	Address of the registered office and principal office (if any) of corporate debtor	B-36, ALLAHABAD BANK STAFF CGHS LTD, MAYUR KUNJ VASUNDHRA ENCLAVE NEW DELHI New Delhi DL 110096 IN
6	Insolvency commencement date in respect of corporate debtor	30-July-2019 (Date of receipt of order being 02-August-2019)
7	Estimated date of closure of insolvency resolution process	26-Jan-20
8	Name and registration number of the insolvency professional acting as interim resolution professional	Subramanian Natarajan and IBBI/IPA-002/IP-N00698/2018-2019/12317
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 56 Pocket A-4 Konark Apartments, Kalkaji Extension, South, National Capital Territory Of Delhi -110019 subrairp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 56 Pocket A-4 Konark Apartments, Kalkaji Extension, South, National Capital Territory Of Delhi -110019 cirpatpl@gmail.com
11	Last date for submission of claims	16-Aug-19
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the ADITYA THERMOPACK PRIVATE LIMITED on 30-July-2019

The creditors of ADITYA THERMOPACK PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16-August-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date 04-08-2019
Place New Delhi

N. Subramanian
Subramanian Natarajan
Interim Resolution Professional

Subramanian Natarajan
Insolvency Professional
IBBI Reg. No:
IBBI/IPA-002/IP-N00698/2018-19/12317